

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 60

CP (IB) No. 242/Chd/Pb/2022
Under Section 95, IBC 2016

In the matter of:-

State Bank of India
Sanjay Gupta,
Vs.
...Petitioner
...Respondent/Personal Guarantor

Present: Mr. Rakshit Gupta, Advocate for the Petitioner.

A date is requested by the learned counsel for the petitioner for complying the order dated 22.05.2023. Let the same be done within four weeks.

In the meantime, issue limited notice of this petition to the respondent for his presence within two weeks, returnable on or before 07.11.2023. If already issued then learned counsel for the petitioner is directed to file an affidavit of service to that effect that notice has been served upon the respondent-personal guarantor, before the next date of hearing. **Dasti** notice be given to learned counsel for the Petitioner. In the meantime learned counsel for the respondent-personal guarantor is directed to file reply/objection, if any at least one week before the next date of hearing with a copy in advance to the counsel opposite. List on 07.11.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 22, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)